

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI**

Company Appeal (AT) (Ins) No. 991 of 2020

In the matter of:

Asset Reconstruction Company (India)

Ltd.

.... Appellant

Vs.

Uniworth Textiles Ltd.

.... Respondent

Present

**For Appellant:- Mr. Abhirup Dasgupta, Mr. Ishaan Duggal and Ms.
Bhawana Sharma, Advocates.**

For Respondent:- Mr. Anindita Saha, Advocates

**ORDER
(Virtual Mode)**

05.04.2021: Ld. Counsel for the Respondent further seeks one-week time to file Reply Affidavit. Prayer allowed.

Rejoinder, if any, may be filed within two weeks thereafter.

Let the matter be fixed 'For Admission (After Notice)' on **07th May, 2021**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Kam